

5 लाख रुपये या इस से अधिक की सम्पत्ति रखने वाले व्यक्तियों द्वारा सम्पत्ति कर की प्रदायगी

10003. श्री हुकम चन्द कछवाय : क्या वित्त मंत्री यह बताने की कृपा करेंगे कि :

(क) इस समय देश में 5 लाख रुपये या इससे अधिक की चल अथवा अचल सम्पत्ति रखने वाले व्यक्तियों की संख्या कितनी है ; और

(ख) इन व्यक्तियों ने सरकार को सम्पत्ति कर के रूप में कितनी राशि प्रदा की है ?

वित्त मंत्रालय में राज्य मंत्री (श्री के० धार० गणेश) : (क) और (ख). सूचना तत्काल उपलब्ध नहीं है और उसे एकत्रित किया जा रहा है। इसके एकत्रित होते ही, इसे मदन की मेज पर रख दिया जायेगा।

पूर्व जर्मनी से आयातित वस्तुओं का मूल्य
10004 श्री हुकम चन्द कछवाय : क्या वाणिज्य मंत्री यह बताने की कृपा करेंगे कि :

(क) वित्तीय वर्ष 1970-71, 1971-72 और 1972-73 के दौरान पूर्व जर्मनी से कितने मूल्य की वस्तुओं का आयात किया गया ; और

(ख) आयात की गई मुख्य वस्तुओं के नाम क्या हैं ?

वाणिज्य मंत्रालय में उपमंत्री (श्री ए० सी० जार्ज) : (क) 1970-71, 1971-72 तथा 1972-73 (अप्रैल-सितम्बर) के दौरान पूर्व जर्मनी से निर्यात की गई वस्तुओं का मूल्य निम्नोक्त प्रकार है :

(लाख रु०)

	1970-71	1971-72	1972-73
	1863	2024	1056

(ख) जर्मन लोकतंत्रीय गणराज्य से आयात की जा रही कतिपय महत्वपूर्ण वस्तुएं ये हैं : लोहा तथा इस्पात, मशीनें, वैज्ञानिक यंत्र, उर्वरक रासायनिक पदार्थ, फोटोग्राफिक तथा सिनेमाटोग्राफिक सप्लाइज।

Value of goods imported from West Germany

10005. SHRI HUKAN CHAND KACHWAJ: Will the Minister of COMMERCE be pleased to state:

(a) the value (in rupees) of the goods imported from the West Germany during the financial years 1970-71, 1971-72 and 1972-73; and

(b) the names of the main articles imported?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI A. C. GEARGE): (a) The value of goods imported from West Germany:—

Year	Value in Rs. Lakhs.
1970-71	10747
1971-72	12990
April-Sept. 1971-72	5828
April-Sept. 1972-73	7672

(Latest available)

(b) The names of the main article imported from West Germany are:—

1. Synthetic & regenerated fibre.
2. Chemical elements & compounds.
3. Dyeing tanning & colouring materials.
4. Medicinal & Pharmaceutical products.
5. Chemical materials & Products n.e.s.
6. Fertilisers manufactured.
7. Plastic materials, regenerated cellulose & artificial resins.
8. Ingots & other primary forms of iron & steel.
9. Iron & steel bars, rods, angles, shapes & sections in cl. sheet piling.
10. Universal plates & sheets of iron and steel.
11. Hoops & strips of iron and steel.
12. Iron and steel wire in cl. wire rods.
13. Tubes pipes and fittings of iron and steel.
14. Iron and steel castings and fittings unworked.
15. Copper.

16. Nickel.

17. Aluminium.

18. Tools for use in the hand or in machines.

19. Machinery other than electric.

20. Electrical machinery apparatus and appliances.

21. Transport equipment.

22. Scientific, medical, optical, measuring & controlling instruments & apparatus.

23. Photographic and cinematographic supplies.

Payment of Central Taxes by Organisation of Pharmaceutical Producers of India

10006. SHRI JYOTIRMOY BOSU: Will the Minister of FINANCE be pleased to state:

(a) whether he is aware of the existence of an Organisation, called the Organisation of Pharmaceutical Producers of India (OPPI) at Bombay with a Branch Office at New Delhi, set up by the main producers of Pharmaceuticals and Drugs to promote their interests and those of the Drug Industry mainly foreign drug manufacturing concerns;

(b) if so, whether this Organisation's income has been assessed for Income-Tax, Expenditure and other Central Taxes during the last three years ending 1972-73;

(c) the total income assessed and the amount of tax recovered or pending recovery from this Organisation; and

(d) if no assessment has been made the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH): (a) to (d). The information is being collected and will be laid on the Table of the Sabha as soon as possible.

Fresh Investment in Coal Industry

10007. SHRI BHAIJIBHAI PARMAR:

Will the Minister FINANCE be pleased to refer to the reply given to Unstarred Question No. 5405 on 22nd December, 1972 regarding fresh Investment in Coal Industry and state:

(a) whether the information asked for therein has since been collected; and

(b) whether the above informations in respect of the year 1969-70 would also be collected and made available?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH): (a) and (b). Information is being collected and will be laid on the Table of the House as soon as possible.

Collaboration agreement with France for setting up Joint Consultancy Services in Third Countries

10008. DR. H. P. SHARMA: Will the Minister of COMMERCE be pleased to state:

(a) whether India and France have lately entered into a collaboration agreement for setting up joint consultancy services in third countries;

(b) if so, the broad outlines of the agreement;

(c) the main objects of the agreement; and

(d) in which specific third countries such joint consultancy services are presently proposed to be set up?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI A. C. GEORGE): (a) to (d). No, Sir. No formal Agreement between India and France for setting up joint consultancy services in third countries has been entered into. However, the ways and means of promoting Indo-French Cooperation in third countries in consultancy services generally were discussed in the meeting of the Indo-French Joint Commission held in April, 73, in New Delhi. Specific proposals in this regard would be examined and decided upon as and when they are made.

Import of Aluminium Phosphide

10009. DR. LAXMINARAIN PANDEYA: Will the Minister of COMMERCE be pleased to state:

(a) whether Aluminium phosphide is a banned item for import; and

(b) whether this item was imported during 1971-72 by Rellicia India Ltd. while this item was banned for import?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI A. C. GEORGE): (a) Yes, Sir.

(b) The information is being collected and will be laid on the Table of the House.

Voluntary Disclosures by Film People of Tamil Nadu

10010. SHRI C. CHITTIBABU: Will the Minister of FINANCE be pleased to state:

(a) the broad lines of disclosures made by each of the theatre-owners, producers and studio-owners of Tamil Nadu under the voluntary disclosure scheme during the period 1962 to 1972; and